

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.3005 of 2020**

Laxmi Rani Hansda ..... Petitioner

Versus

The State of Jharkhand ..... Opposite Party

**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHAUDHARY**

For the Petitioner : Mr. Ashish Kumar, Advocate

For the State : Mr. Ashok Kumar, A.P.P

**Order No.02 Dated- 09.09.2020**

Heard the parties through video conferencing.

Mr. Ashish Kumar- learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel for the petitioner prays for time and submits that this case be listed along with A.B.A. No.2671 of 2020.

Prayer for time is allowed.

List this case after a week along with A.B.A. No.2671 of 2020 before the appropriate bench.

**(Anil Kumar Choudhary, J.)**